

(d) if so, the details thereof; and

(e) the steps proposed to be taken to improve the working of DTC?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) to (e). Certain complaints received against the officers of D.T.C. as well as its functioning are detailed below:—

- (i) Printing and distribution of tickets with political slogans to the private operators of the D.T.C.
- (ii) Irregular promotion of two senior officers of the D.T.C.
- (iii) Certain senior officers of D.T.C. have managed to amend the D.T.C. regulations to bring in a provision of compulsory retirement so that inconvenient officers/employees could be victimised.
- (iv) Allegations of corrupt practices, malpractices, groupism, etc. against two senior officers of the D.T.C.
- (v) Alleged victimisation of honest and efficient officers by manipulation of senior officers of D.T.C.

Government has not instituted any enquiry against the officers concerned. Report of the management of the D.T.C. has been obtained and position in respect of the complaints is given below:

- (i) On receipt of complaints against using tickets bearing political symbol, operations of some private buses were suspended, notices of termination were issued and ultimately the buses were disengaged from the DTC operations. The

aggrieved parties filed writ petitions in the High Court of Delhi and in compliance with the court orders, the operations of buses was restored and the show cause notice would be served on them.

- (ii) The two officers whose officiating promotions were not confirmed, and who were reverted had filed writ petitions in the Delhi High Court against their non-confirmation in the promoted posts. The case is subjudice.
- (iii) The Government is reviewing the performance of the DTC and its Management. The Government is also of the view that the DTC needs total overhaul and steps are being taken in pursuance of these aims.

#### **Guidelines for Declaration of Assets by Union Ministers**

2724. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have issued any fresh guidelines for declaring the assets (both movable and immovable) by the Union Ministers; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) No, Sir.

(b) Does not arise.

#### **Non-Provision of Jobs in Thal Valshet Project**

2725. SHRI A.R. ANTULAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the people living in and around the Thal Vaishet Project in Maharashtra are agitated over non-provision of jobs in the project to the sons of the soil; and

(b) if so, the steps taken for providing jobs to those families and their members whose agricultural lands have been taken over for the construction of Thal Vaishet Project?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Some of the persons who do not qualify to be treated as project affected persons have been agitating for employment. Since the job opportunities in the Thal-Vaishet plant have come to a saturation point, these persons have been told that it may be possible to consider employing them only when further expansion takes place. Technical training has also been offered to the local people so as to improve their prospects for employment

[*Translation*]

#### **Ancillary industries in IFFCO Factory at Aonla**

2726. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether ancillary industries have been developed in IFFCO Fertilizer factory at Aonla, district Bareilly,

(b) if not, the reasons therefor; and

(c) the steps proposed to be taken for the development of ancillary industries there?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (c). The Aonla unit of IFFCO has identified a number of items including chemicals, light engineering and HDPE/laminated

jute bags for setting up ancillary industries. A senior IFFCO officer has been entrusted with the task of coordination and development of these ancillaries.

#### **IFFCO Fertilizer Factory at Aonla, U.P.**

2727. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state

(a) whether it is proposed to increase the production capacity of IFFCO fertilizer factory at Aonla in Uttar Pradesh; and

(b) if so, when and if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Yes, Sir, there is a proposal to double the capacity of the gas based 1350/2200 tonnes per day ammonia/urea plant of IFFCO at Aonla. The time frame for the implementation of the proposed expansion project will be about 30 months from the zero date.

[*English*]

#### **Telephone System in Calicut City**

2728. SHRI K. MURALEEDHARAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the telephone system in Calicut city is generally out of order;

(b) whether Government are also aware that the telephone directory issued there to subscribers is full of mistakes of numbers and addresses; and

(c) if so, the measures taken by Government for improving Telephone system in Calicut city?